

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 3388/Del/2019 & ITA 3389/Del/2019
Assessment Year: 2011-12**

Mr. Ravindra Kumar, 197-A, Sector 15A, Gautam Budh Nagar, U.P. - 201301 (PAN: ADGPL6484M)	vs	ACIT, Circle – 03, Noida.
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 30.03.2021
Date of pronouncement : 30.03.2021**

ORDER

PER G.S. PANNU, VICE PRESIDENT

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A)-1, Noida dated 29.10.2018 and pertain to assessment year 2011-12.

2. The learned counsel for the assessee, vide letter dated 24.03.2021, has requested for withdrawal of the appeals and stated that the assessee has opted to

settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 30th March, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar